

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

105. C.P.(IB)-379(MB)/2021

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.07.2024**

NAME OF THE PARTIES: IDBI Bank Limited

V/s.

Madan Lal Goyal

Appearance

For Petitioner : Adv. Komal Bhoir a/w Bindu Bhatai

For Respondent/PG : Abhishek Salian i/b Aditya Nair

SECTION 95(1) OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned Counsel for the Personal Guarantor submits that more than 50% of the OTS amount has already been paid to the Financial Creditor and the Personal Guarantor has sought extension from the FC for balance payment. This is confirmed by the counsel for the petitioner. At request, list this matter on **02.09.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Sanjeet---

Sd/-
LAKSHMI GURUNG
Member (Judicial)